

ITEM NO.15

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1594/2024

(Arising out of impugned final judgment and order dated 03-01-2024 in CCC No. 874/2021 passed by the High Court Of Karnataka At Bengaluru)

NETFLIX ENTERTAINMENT SERVICES INDIA LLP

Petitioner(s)

VERSUS

RAVINDRA N. REDKAR & ORS.

Respondent(s)

(IA No.13839/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.15360/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sajan Poovayya, Sr. Adv.
Ms. Pritha Srikumar Iyer, AOR
Ms. Neha Mathen, Adv.
Mr. Abhishek Kakker, Adv.
Mrs. Sanjanthi Sajan Poovayya, Adv.
Ms. Anupama Hebbar, Adv.
Mr. Sankeerth Vittal, Adv.
Ms. Subhashini Damodharan, Adv.

For Respondent(s) Mr. Balaji Srinivasan, AOR
Mr. Suraj Sampath Kumar, Adv.
Ms. Harsha Tripath, Adv.
Mr. Vishwaditya Sharma, Adv.

**Ms. Payal Kakra, Adv.
Mr. Suraj Kumar, Adv.
Mr. Pranav, Adv.
Mr. Devendra Singh, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice.
- 2 Tag with SLP (C) No 1460 of 2024.
- 3 Mr Balaji Srinivasan, counsel accepts notice on behalf of the first and second respondents.
- 4 Counter affidavit be filed before 9 February 2024.
- 5 Respondent Nos 3 to 11 are deleted at the risk of the petitioner.
- 6 We request the High Court to defer the proceedings in the contempt proceedings to a date beyond the next date of listing before this Court.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**